

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.15739/2021

in

P.1, Pulianthope P.S. Crime No.1217/2021

P. Karthick

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police(crime),
P.1, Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Nirmal Kumar, K. Prabhakaran, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following,

ORDER

1. The petitioner, who was arrested on 2.9.2021 for the offences punishable under Section 341, 294(b), 323, 392, 397, 506(ii) of IPC in Crime No.1217/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that the petitioner is aged 22 years. He is innocent and noway connected with the alleged offence. He has been falsely implicated in this case. Petitioner has no bad antecedent. Petitioner is in custody from 2.9.2021 and hence, prays for granting bail.
4. On the other hand, the learned CPP submits that this petitioner along with two other accused waylaid the defacto complainant, who is a tea shop owner and demanded money, that on his refusal, the accused robbed Rs.1200/- from his pocket at knife point. He further submits that investigation is pending. Petitioner's earlier petition was

dismissed on 6.9.2021 and there is no change of circumstance. He seriously objects granting bail.

5. Considering the nature of offence, the objection made by learned CPP and no change of circumstance, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.15964/2021

in

S.C.No.519/2004

(on the file of VI Additional Sessions Judge, Chennai)

in

CBCID, Egmore Crime No.2/1983

M.S. Hari Babu

.. Petitioner/Accused

Vs.

State Rep. by
The Deputy Superintendent of Police,
CBCID, Egmore, Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P.K. Mohanvel, H. Srinivasan, P. Sivakumar, Counsel for the petitioner and of learned CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 22.7.2021 on execution of NBW for the offences punishable under Section 120-B, 419, 392 and 420 IPC in S.C.No.519/2004 on the file of VI Additional Sessions Judge in Crime No.2/1983 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner was regularly attended the hearings in the above case from the year 1986. While so, due to some problem in his matrimonial life, he left his family and went to Andhra Pradesh for his employment and lived there separately. So, he could not attend the case for a long time. Subsequently, NBW was issued against him and his case was split up and re-numbered as S.C.No.519/2004. After having knowledge about the pendency of NBW, he surrendered

before the VI Additional Sessions Court, Chennai and filed a petition to recall the warrant and the same was dismissed on 22.7.2021 and the petitioner was remanded to judicial custody. His absence is neither wilful nor wanton, but due to above said circumstances, he was unable to attend the court. Hereafter, he will be regular in attending the court. The petitioner is in custody for more than 50 days. Hence, he prays for granting bail.

4. The occurrence took place in the year 1983. The case is of the year 2004. Out of 40 accused, this petitioner was absconding for a long period and the case has been split up. According to learned CPP, remaining 39 accused were acquitted after trial. The present case is posted for trial. However, he submits that the petitioner may be granted bail on stringent conditions. Considering the above facts, this court is not inclined to grant bail to the petitioner with the following conditions.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned VI Additional Sessions Judge, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the said Court daily twice at 10.30 a.m. and 5.30 p.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

Copy to :

1. Learned VI Additional Sessions Judge, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

nmk

CrI.M.P.No.15964/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.15967/2021

in

H.3, Tondiarpet P.S. Crime No.11/2021

Harish @ Oosi Harish

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-3 Tondiarpet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K.Mohan Raj, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 21.1.2021 for the offences punishable under Section 147, 148, 341, 294(b), 307 and 302 IPC in Crime No.11/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner was arrested on 21.1.2021 and subsequently, he was detained under Act 14 of 1982. Now, the detention order as against the petitioner has been set aside by the Hon'ble High Court in HCP.No.606/2021, dated 13.9.2021. All the co-accused were enlarged on bail. He is in custody for more than 7 months and prays for granting bail. Learned counsel for the petitioner also produced the Order copy in HCP.No.606/2021.

4. Learned CPP submits that due to previous enmity, this petitioner along with other accused brutally murdered the victim using deadly weapons. However, he submits that necessary orders may be passed after perusing the order.

5. The alleged occurrence is on 21.1.2021, since then the petitioner is in custody for more than 7 months. Now the detention order as against the petitioner has been set aside by the Hon'ble High Court. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

Copy to :

1. Learned XV Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

nmk

CrI.M.P.No.15967/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.16109/2021

in

K.5, Peravallur P.S. Crime No.1276/2021

Manivannan @ Mani

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K.5, Peravallur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Jai Sankar, D. Manoj Kumar, D. Karthick, R. Ram Kumar, R. Stephen Shadhurak, S. Pavithra, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 6.8.2021 for the offence punishable under Section 294(b), 341, 336, 397, 427, 506(ii) IPC in Crime No.1276/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner is in custody from 6.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with another accused came to the defacto complainant's shop and robbed Rs.500/- from him at knife point. He seriously objects granting bail stating that the petitioner is a habitual offender,

having 4 previous cases and if he is released on bail, he will again indulge in similar offences.

5. Considering the nature of offence, bad antecedents and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.16111/2021

in

G.3, Kilpauk P.S. Crime No.341/2021

Saranraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G.3, Kilpauk Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. M. Chandru, N. Naresh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 26.8.2021 for the offence punishable under Section 394 @ 393 r/w. 398 of IPC in Crime No.341/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. Petitioner's name does not find a place in the FIR. The petitioner is in custody from 26.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and attempted to snatch his cellphone. When the defacto complainant prevented them, the accused attacked him with knife. However, he submits that the petitioner has no bad antecedent.

5. The petitioner is in custody for the past 22 days. According to learned CPP, the petitioner has no bad antecedent. No serious injury was reported. Considering the above

facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on her executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

Copy to :

1. The learned II Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

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IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.16112/2021

in

AVS II P.S. Crime No.10/2021

Gopikrishnan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Anti Vice Squad II,
Chintadripet,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. G. Sasikannan, G. Mohammed Aseef, N. Raja, S. Kalaimani, M. Abdul Kareem, counsel for the petitioner and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 8.9.2021 for the offences punishable under Section 3(2)a, 4(1), 5(1)a of ITP Act @ 3(2)a, 4(1), 5(1)a, 5(d) of ITP Act and Sec.370-A(2) of IPC in Crime No.10/2021 on the file of the respondent police, seek bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He bona fide went to the occurrence place for massage service. He is not aware of running of prostitution in the massage centre. He has been implicated in this case. He is only a customer to the center. He is in custody from 8.9.2021 and prays for bail.

5. Learned CPP also submits that the petitioner is only a customer and he has not raised any serious objection.

6. On perusal of the FIR and other connected records, it appears A1/Vishwa, owner of the Massage Centre and A3/Arun, Manager along with A2/Saran indulged in the business of prostitution using women under the guise of running a Massage Centre. As per the

prosecution record/Remand Report, the petitioner/Gopikrishnan has been categorized as customer. He is in custody for the past 9 days. Considering all those circumstances, this court is inclined to grant bail to petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned IV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

Copy to :

1. The learned IV Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub Jail, Saidapet.

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Crl.M.P.No.16112/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.16114/2021

in

S.C.No.195/2015

(On the file of V Additional Sessions Judge, Chennai)

in

F.5, Choolaimedu P.S. Crime No.505/2015

V. Saravanan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
F.5, Choolaimedu Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. C. Jagan, counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 29.11.2019 on execution of N.B.W. for the offences punishable under Section 341, 324, 307,506(ii) r/w.34 IPC @ Sec.147, 341, 294(b), 324, 302, 506(ii) r/w.34 IPC in S.C.No.195/2015 on the file of the learned V Additional Sessions Judge, Chennai, in Crime No.505/2015 on the file of respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that on 6.3.2016, N.B.W. was issued against the petitioner due to his non-appearance before the trial court and the same was executed on 29.11.2019. The petitioner is in custody for more than 1 ½ years. His absence is neither wilful nor wanton. Hereinafter, the petitioner will be regular in appearing before the court and prays for granting bail.

4. Learned CPP submits that the petitioner is a habitual offender involved in 5 cases of similar nature. In this case, NBW was issued against the petitioner during March

2016 and after lapse of 3 years, the same was executed on 29.11.2019. The petitioner was absconding for a long time and after much effort, the petitioner was secured by the police. Now, the case is pending at the stage of trial. If the petitioner is released on bail, again, he will abscond and the case could not be proceeded further. Thus, he objects granting bail stating that the petitioner already moved before the Hon'ble High Court in CrI.O.P.No.4492/2020 and the same was dismissed on 10.3.2020.

5. NBW was issued during March 2016 and executed only on 29.11.2019. The petitioner was evading the court proceedings for more than 3 years. According to learned CPP, the petitioner is a notorious accused, having 5 other cases. Due to the absence of the accused one after another, the case could not be proceeded further. The case is of the year 2015 and is pending for the past 6 years. Already the petitioner moved before the Hon'ble High Court in CrI.O.P.No.4492/2020 seeking bail and it was dismissed. Under such circumstances, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

Crl.M.P.No.16117/2021

in

P.1, Pulianthope P.S. Crime No.1208/2021

Thirunavukarasu @ Thiruna

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P.1, Pulianthope Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Muthukumar, R. Lingakumar, D. Jaisankar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 31.8.2021 for the offence punishable under Section 341, 294(b), 323, 392, 397, 506(ii) IPC in Crime No.1208/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner is in custody from 31.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with another accused robbed Rs.900/- from the defacto complainant at knife point. He seriously objects granting bail stating that the petitioner is having 1 previous case and if he is released on bail, he will again indulge in similar offences.

5. Considering the nature of offence, bad antecedent and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,
I Additional Sessions Judge
FAC of Principal Sessions Court
Thursday, the 16th day of September, 2021**

CrI.M.P.No.15052 and 15294 of 2021

in

CCB, Cr.No.324/2019

Akshat Gupta

.. Petitioner/Accused in
CrI.M.P.No.15052/2021

Simranjeet Sharma

.. Petitioners/Accused in
CrI.M.P.No.15294/2021

Vs.

State Rep. by
The Inspector of Police,
Central Crime Branch,
Bank Fraud Investigation, Team - XXXI
Chennai.

..Respondent/Complainant in
both the petitions.

For Petitioner : M/s. S. Senthil Murugan, J. Daniel, S.C. Pratheep Ashok Kumar
Advocates in CrI.M.P.No.15052/2021
For Petitioner : M/s. R. Muthukumar, R. Lingakumar, D. Jaisankar,
Advocates in CrI.M.P.No.15294/2021
For Respondent : Learned City Public Prosecutor in both the petitions.

Both the petitions are coming on this day before me for hearing, upon hearing the Counsel for the petitioners in both the petitions and of CPP for respondent, this Court delivered the following :

COMMON ORDER

1. The petitioner in CrI.M.P.No.15052/2021, who was arrested on 15.8.2021 and the petitioner in CrI.M.P.No.15294/2021, who was arrested on 27.7.2021 for the offence punishable under Section 120(B) r/w. 419, 420 of IPC @ 120(B) r/w. 419, 420, 467, 468, 471 IPC and Sec.66C and 66D of IT Act 2000 in Cr.No.324/2019 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner in CrI.M.P.No.15052/2021 submits that the petitioner is innocent. He is a business man in Delhi. He is doing business for the past 12 years in the name of Sapna Trading Company dealing with dry fruits and spices in retail and wholesale. During the course of business transaction, one Ravi Sharma claiming himself as Trader in dry fruits and spices in the name of Pearls Traders approached for business and informed that the dry fruits and spices can be delivered at a discount rate and asked to send money in the name of Bharath Traders. Believing his words, the petitioner sent Rs.19,75,000/- to the account of Bharath Traders for purchase of above said items. Actually, the petitioner is a victim. His money has been cheated by the accused. He is noway connected with the alleged cheating of the defacto complainant. He is not a beneficiary of the crime. No amount has been transferred to the account of the petitioner. The petitioner never opened bank accounts nor allowed his account to be operated by the accused. Petitioner is neither a partner nor involved in the administration of the alleged fictitious companies. He did not facilitate in any manner to withdraw the money from other accounts owned by the other accused and no money was transferred to the petitioner's account from the accused. Since the petitioner sent money to Ravi Shankar for business, he has been falsely implicated in this case. Co-accused was granted bail by the court below. The petitioner is in custody for more than a month. Hence, prays for granting bail.

4. Learned counsel for the petitioner in CrI.M.P.No.15294/2021 submits that the petitioner is innocent. She has been falsely implicated in this case. The petitioner is noway connected with the alleged transactions between the defacto complainant and other accused. She is unaware of fraudulent transaction. She has been falsely roped into the case. She is in custody from 27.7.2021 and hence prays for granting bail.

5. The case of the prosecution is that the accused introducing themselves as insurance agents contacted the defacto complainant and told her that there is an unsettled account of her late husband with cash Rs.19 lakh and asked her to pay some amount to release the above said unsettled amount and accordingly, the accused have collected a sum

of Rs.2,06,56,899.40 from her and cheated her. During investigation it came to light that the real accused involved used fake names such as Vijay, Vikram, Pulkit Patel, Rohan Mishra, Tavade, Kapoor, Divakar, Harish Chandra Dhir and impersonated themselves as Executives of Insurance Firm enticed the defacto complainant with false promises and cheated the defacto complainant. By obtaining KYC documents from the beneficiaries bank, the present petitioners and others were arrested.

6. Learned CPP filed written objections and submits that as far as the petitioner in CrI.M.P.No.15294/2021 is concerned, she is working in Recreation Clubs and Bars as bouncer and a sum of Rs.55,000/- was deposited into her account from 18.9.2019 to 20.9.2019. After much difficulty she was arrested and at the time of arrest, identify/address proof furnished to open the above mentioned account i.e. Pan card, Adhar Card and 40 grams gold jewels were recovered from her. Having knowledge that it is a fraudulent transaction, she opened the bank account in her name and lent the same to be operated by the accused for wrongful gain.

7. Learned CPP further submits that on further investigation it came to light that one Yoginder Pratap Singh was running a fake call centre in the name of M/s. Pearl Enterprises and cheated the innocent public under the guise of insurance claims, loans etc, The said Yoginder Pratap Singh colluded with Imran, Harish, Satya Bagawab @ Ravi Sharma and Akshat Gupta(petitioner in CrI.M.P.No.15052/2021) devised a plan with criminal intention and opened a trading company in the name of M/s. Pearl Enterprises at NSP, New Delhi for infusing the illegally siphoned money into it for normal course of trading business. Amit Kumar, Accountant to both Yoginder Pratap Singh and the petitioner/Akshat Gupta acted as a bridge between the accused in utilizing the illegally siphoned money into business and shared the profit. The main accused Yoginder Pratap Singh, Satya Bagawan, Harish, Imran and others are yet to be secured. Investigation is pending and bank details of the other accused are yet to be collected. The present petitioners actively participated in the crime for unlawful gains. The petitioners are native of Delhi and if they are released on bail, there is every possibility of their abscondance and tampering of witnesses and hence seriously objects granting bail.

8. A team of network altogether criminally conspired by gaining access to insurance data procured from sim cards, identified account lenders and illegally siphoned money. The amounts transacted from the victim's account were further routed through various medium such as wallets, savings accounts, current accounts etc. The amount cheated is Rs.2,06,56,889/-. Considering the gravity of offence and the amount involved and investigation is pending, this court is not inclined to grant bail to the petitioners at present.

9. Hence, both the petitions are dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran,
I Additional Sessions Judge
FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.15857/2021

in

CrI.M.P.No.12218/2021

in

R.R.No.13/2021

in

F.No.DRI/CZU/VIII/48/ENQ-01/INT-04/2021

S.Ganesh

.. Petitioner/Accused

Vs.

Directorate of Revenue Intelligence,
Chennai Zonal Unit,
Rep. by Senior Intelligence Officer,
No.27, G.N.Chetty Road,
T.Nagar, Chennai-600017.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Illiyas and A.Venkateswara Babu and SPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12218/2021, dt: 7.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12218/2021, dated 7.8.2021 with condition to appear before the Investigating Agency daily at 10.30 a.m. until further orders.
4. Learned SPP submits that the petitioner has complied the condition from 11.8.2021 and prays for modification of the condition.
5. The petitioner has complied the condition from 11.8.2021. Considering the nature of case and the number of days complied, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the Investigation Office once in a week, on every Monday at 10.30 a.m. until further orders.”

Delivered by me today.

Sd/-T.Chandrasekaran.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16000/2021

in

CrI.M.P.No.12823/2021

in

Crime No.858/2021

A.Chandrakanth

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

B-2, Esplanade Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.Ayyaswamy and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12823/2021, dt: 17.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in CrI.M.P.No.12823/2021, dated 17.8.2021 with condition to appear before the respondent police daily at 10.30 a.m.
4. Learned CPP submits that the petitioner has complied the condition from 26.8.2021.
5. The petitioner has complied the condition for 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16001/2021

in

CrI.M.P.No.12687/2021

in

Crime No.679/2021

M.E.Muthaiya

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

J-3, Guindy Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.T.Murugannatham, M.Rajkumar and M.Praveen and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12687/2021, dt: 5.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12687/2021, dated 5.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 24.8.2021.
5. The petitioner has complied the condition for 22 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16002/2021

in

CrI.M.P.No.12824/2021

in

Crime No.858/2021

S.Shalini

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

B-2, Esplanade Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.Ayyasamy and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12824/2021, dt: 17.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in CrI.M.P.No.12824/2021, dated 17.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 26.8.2021.
5. The petitioner has complied the condition for 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16003/2021

in

CrI.M.P.No.13352/2021

in

Crime No.571/2021

A.Elayaraja

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

F-3, Nungambakkam Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.E.Venkatesan and M.Prem Kumar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.13352/2021, dt: 12.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in CrI.M.P.No.13352/2021, dated 12.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 25.8.2021.
5. The petitioner has complied the condition for 21 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16004/2021

in

CrI.M.P.No.12575/2021

in

Crime No.640/2021

Manoharan

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

J-1, Saidapet Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.Dhanasekaran and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12575/2021, dt: 7.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12575/2021, dated 7.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 10.8.2021.
5. The petitioner has complied the condition for more than a month. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16005/2021

in

CrI.M.P.No.12289/2021

in

Crime No.937/2021

Sekar

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

P-5, M.K.B.Nagar Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Gopi and S.Kumaresan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12289/2021, dt: 4.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12289/2021, dated 4.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 10.8.2021.
5. The petitioner has complied the condition for more than a month. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16007/2021

in

CrI.M.P.No.13144/2021

in

Crime No.1778/2021

Selvaraj

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

P-6, Kodungaiyur Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Gopi and S.Kumaresan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.13144/2021, dt: 19.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.13144/2021, dated 19.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 26.8.2021.
5. The petitioner has complied the condition for 20 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16008/2021

in

CrI.M.P.No.13354/2021

in

Crime No.11/2021

1. B.Jayakumar

2. Vanaja

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

R-1, Mambalam Police Station, Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.E.Dharmaraj and A.Arighandran and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in CrI.M.P.No.13354/2021, dt: 12.8.2021.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. The petitioners were granted anticipatory bail by this court in CrI.M.P.No.13354/2021, dated 12.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioners have complied the condition from 4.9.2021.

5. The petitioners have complied the condition for 11 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 16th day of September, 2021.

CrI.M.P.No.16009/2021

in

CrI.M.P.No.13355/2021

in

Crime No.10/2021

1. B.Jayakumar

2. Vanaja

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

R-1, Mambalam Police Station, Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.E.Dharmaraj and A.Arighandran and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in CrI.M.P.No.13355/2021, dt: 12.8.2021.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. The petitioners were granted anticipatory bail by this court in CrI.M.P.No.13355/2021, dated 12.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioners have complied the condition from 4.9.2021.

5. The petitioners have complied the condition for 11 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-T.Chandrasekaran.

I Additional Sessions Judge,

Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI
Present: Thiru.T.Chandrasekaran, M.L.,
I Additional Sessions Judge,
FAC : Principal Sessions Court.
Thursday, the 16th day of September, 2021.

Crl.M.P.No.16170/2021

in

C.A.No.147/2021

in

C.C.No.5607/2019

(on the file of the learned XIII Metropolitan Magistrate, Chennai)

Syed Asim

....Petitioner/Appellant/Accused

Vs.

State,

Represented by

The Sub-Inspector of Police,

V-6, Kolathur Police Station,

Chennai.

Respondent/Respondent/Complainant

....

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Muthukumar, R.Lingakumar and D.Jaisankar, this Court delivered the following,

ORDER

1. The learned counsel for the petitioner was heard through video conference.

2. The petitioner seeks suspension of sentence pending disposal of the appeal.

3. The Petitioner / Appellant herein is the accused in C.C.No.5607/2019 on the file of the learned XIII Metropolitan Magistrate, Chennai. On 13.8.2021 judgment was pronounced in the above case and the petitioner was convicted u/s 379 of IPC and sentenced to undergo one year R.I.

4. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the appeal. Hence, prays to suspend the sentence.

5. This court has also perused the memorandum of appeal and the submission made by the petitioner's side. The sentence has been suspended by the trial court till 13.9.2021. The petitioner was on bail throughout trial. As already stated supra, the Petitioner /

Appellant / Accused was ordered to undergo rigorous imprisonment for a period of one year and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the appeal. Considering the above facts, this Court is inclined to suspend the sentence.

6. Accordingly, the sentence of imprisonment imposed on the petitioner by the lower Court alone is hereby suspended till the disposal of the appeal and the petitioner is ordered to be enlarged on bail on his executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the learned XIII Metropolitan Magistrate, Chennai.

7. The appeal has been made over to XXII Additional Sessions Court, Chennai.

8. The appeal is posted to 20.10.2021.

Delivered by me today in the open court.

Sd/-T.Chandrasekaran.
I Additional Sessions Judge,
Principal Sessions Judge(FAC)

Copy to

The XIII Metropolitan Magistrate, Chennai.